# THE STATUTES OF THE UNIVERSITY AS AMENDED UPTO MAY, 2012

# THE STATUTES OF THE UNIVERSITY

[Including Amendments as incorporated in Section 27 of the Visva-Bharati (Amendment) Act, 1984

AND

as notified in the Gazette of India, Extraordinary Part II-Section 1, No. 39 dated May 21, 1984.]

# 1.1 Definitions

In these Statutes, unless the context otherwise requires-

- (a) "Act" means the Visva-Bharati Act, 1951;
- (b) "Section" means a Section of the Act;
- (c) words and expressions used but not defined herein shall have the meanings respectively assigned to them under the Act.

# 2.2 Omitted

<sup>1.</sup> Substituted vide Sec. 27 (1) of the Amendment Act. 1984

<sup>2.</sup> Vide Sec. 27 (2) of the Amendment Act, 1984

# **3.1** The *Upacharya* (Vice-Chancellor)

- (1) The *Upacharya* (Vice-Chancellor) shall be a whole-time salaried officer of the University.
- (2) The *Upacharya* (Vice-Chancellor) shall be appointed by the *Paridarsaka* (Visitor) from out of a panel of not less than three persons recommended (the names being arranged in the alphabetical order) by a Committee constituted under clause (3).
  - Provided that if the *Paridarsaka* (Visitor) does not approve of any of the persons included in the panel, he/she may call for a fresh panel. 2\*
- (3) The Committee referred to in clause (2) shall consist of three members, of whom one shall be nominated by the *Samsad* (Court), one by the *Karma-Samiti* (Executive Council) and one by the *Paridarsaka* (Visitor), and the person nominated by the *Paridarsaka* (Visitor) shall be the Chairman of the Committee:
  - Provided that no person who is an employee of the University or a member of the *Samsad* (Court), *Karma-Samiti* (Executive Council) or *Siksha-Samiti* (Academic Council) shall be nominated to be a member of the Committee.
- (4) The *Upacharya* (Vice-Chancellor) shall hold office for a term of five years from the date on which he/she enters upon his/her office, or until he/she attains the age of seventy<sup>3</sup>\* years, whichever is earlier and he/she shall not be eligible for re-appointment:
  - Provided that the *Paridarsaka* (Visitor) may require any *Upacharya* (Vice-Chancellor), whose term has expired, to continue in office for such period, not exceeding a total period of one year, as may be specified by him/her.

<sup>1.</sup> Substituted vide Sec. 27 (3) of the Amendment Act. 1984

<sup>2\*.</sup> Amendment of the Clause 2 of Statute 3 (w.e.f. 31-08-2004), Under Assent of the *Paridarsaka* (Visitor) [Ministry of Human Resource Development (Dept. of Secondary & Higher Education), No. F.2-4/2000 – Desk (U) dated 31-08-2004]

<sup>3\*</sup> Amendment of the Clause 3(4). Under Assent of the *Paridarsaka* (Visitor), Ministry of Human Resource Development (Department of Higher Education), No. F.2-22/2011 – Desk (U) dated March 22, 2012]

- (5) The emoluments and other conditions of service of the *Upacharya* (Vice-Chancellor) shall be as follows, namely–
  - (i) there shall be paid to the *Upacharya* (Vice-Chancellor), a salary of three thousand rupees per mensem and he/she shall be entitled, without payment of rent, to the use of a furnished residence throughout his/her term of office and no charge shall fall on the *Upacharya* (Vice-Chancellor) personally in respect of the maintenance of such residence:
    - Provided that if a person in receipt of any pension or other form of retirement benefits is appointed as *Upacharya* (Vice-Chancellor) his/her salary shall be fixed after taking into consideration such pension or other benefits;
  - (ii) the *Upacharya* (Vice-Chancellor) shall be entitled to such terminal benefits and allowances as may be fixed by the *Karma-Samiti* (Executive Council) with the approval of the *Paridarsaka* (Visitor) from time to time:
    - Provided that where any employee of the University or any other University or any institution maintained by it is appointed as *Upacharya* (Vice-Chancellor), he/she may be allowed to continue to contribute to any provident fund of which he/she is a member, and the University shall contribute to the account of such person in that provident fund at the same rate at which such person had been contributing immediately before his/her appointment as *Upacharya* (Vice-Chancellor);
  - (iii) the *Upacharya* (Vice-Chancellor) shall be entitled to travelling allowances at such rates as may be fixed by the *Karma-Samiti* (Executive Council);
  - (iv) the *Upacharya* (Vice-Chancellor) shall be entitled to leave on full pay for one-eleventh of the period spent by him/her on active service;
  - (v) the *Upacharya* (Vice-Chancellor) shall also be entitled on medical grounds or otherwise, to leave without pay for a period not exceeding three months during one term of his/her office.
- (6) If the office of the *Upacharya* (Vice-Chancellor) becomes vacant due to death, resignation, or otherwise or if he/she is unable to perform his/her duties owing to absence, illness or any other cause, the *Saha-Upacharya* (Pro-Vice-Chancellor) shall discharge the duties of Upacharya

(Vice-Chancellor) until a new *Upacharya* (Vice-Chancellor) or the *Upacharya* (Vice-Chancellor) assumes office, as the case may be;<sup>1\*</sup>

Provided that if the *Saha-Upacharya* (Pro-Vice-Chancellor) is not available, the seniormost Director, amongst the Directors set out in Section 12 of the Act shall discharge the duties of *Upacharya* (Vice-Chancellor) until a new *Upacharya* (Vice-Chancellor) or the *Upacharya* (Vice-Chancellor), as the case may assumes office;

Provided that if none of the Directors is available, the seniormost *Adhyaksha* of Bhavana/Vibhagas not below the rank of Professor, among the members of the *Karma-Samiti* (Executive Council) shall perform the duties of *Upacharya* (Vice-Chancellor) until a new *Upacharya* (Vice-Chancellor) or the *Upacharya* (Vice-Chancellor), as the case may assumes office;

#### **3A.\*** Powers and duties of Upacharya (Vice-Chancellor)

- (1)<sup>2</sup> The *Upacharya* (Vice-Chancellor) shall be an ex-officio member and Chairman of the *Karma-Samiti* (Executive Council), the *Siksha-Samiti* (Academic Council) and the *Artha-Samiti* (Finance Committee), and in the absence of the *Acharya* (Chancellor) shall preside at meetings of the *Samsad* (Court) and at any convocation of the University. He/She shall also be entitled to be present to speak at any meeting of any authority or other body of the University, but shall not be entitled to vote thereat unless he/she is a member of the authority or body concerned.
- (2) It shall be the duty of the *Upacharya* (Vice-Chancellor) to see that the Act, the Statutes, the Ordinances and the Regulations are duly observed, and he/she shall have all powers necessary for that purpose.
- (3)<sup>3</sup> He shall have the powers to convene meetings of the *Samsad* (Court), the *Karma-Samiti* (Executive Council), the *Siksha-Samiti* (Academic Council) and the *Artha-Samiti* (Finance Committee).

<sup>1\*.</sup> Amendment of the Clause 3(6). Under Assent of the *Paridarsaka* (Visitor), Ministry of Human Resource Development (Dept. of Secondary & Higher Education), No. F.2-16/2004 – Desk (U) dated May 19, 2009]

<sup>2.</sup> Amended vide Sec. 27 (4) (a) of the Amendment Act, 1984

<sup>3.</sup> Amended vide Sec. 24 (4) (b) of the Amendment Act, 1984

<sup>\*</sup> Change of Phraseology under assent of the *Paridarsaka* (Visitor) MHRD Ref. No. 2-16/2004 Desk (U) dt. 04.06.08.

- $(4)^1$  Omitted.
- $(5)^1$  Omitted.
- $(6)^1$  Omitted.

#### **4.** The Saha-Upacharya (Pro-Vice-Chancellor)

- (1) The *Saha-Upacharya* (Pro-Vice-Chancellor) shall be a whole-time salaried officer of the University.
- (2) The *Saha-Upacharya* (Pro-Vice-Chancellor) shall be appointed by the *Karma-Samiti* (Executive Council) on the recommendation of the *Upacharya* (Vice-Chancellor) on such terms and conditions as may be laid down in the Ordinances;

Provided that the person so recommended shall possess distinguished academic record with experience in running academic/research organizations, though he/she need not be from within the Visva-Bharati system;

Provided further that where the recommendation of the *Upacharya* (Vice-Chancellor) is not accepted by the *Karma-Samiti* (Executive Council), the matter shall be referred to the *Paridarsaka* (Visitor), who may either appoint the person recommended by the *Upacharya* (Vice-Chancellor) or ask the *Upacharya* (Vice-Chancellor) to recommend another person to the *Karma-Samiti* (Executive Council);

Provided further that the *Karma-Samiti* (Executive Council) may, on the recommendation of the *Upacharya* (Vice-Chancellor), appoint one of the Directors set out in Section 12 of the Act/Adhyakshas of the Bhavana/ Vibhagas not below the rank of Professor among the members of the *Karma-Samiti* (Executive Council) in discharge the duties of the *Saha-Upacharya* (Pro-Vice-Chancellor) in addition to his/her own duties.

(3) The term of office of the *Saha-Upacharya* (Pro-Vice-Chancellor) shall be such as may be decided the *Karma-Samiti* (Executive Council), but it shall not in any case exceed five years or until the expiration of the term of the *Upacharya* (Vice-Chancellor) whichever be earlier and he/ she shall be eligible for re-appointment;

<sup>1.</sup> Vide Sec. 27 (4) (c) of the Amendment Act, 1984.

<sup>=</sup> Addition of new Statute 4 captioned "Saha-Upacharya (Pro-Vice-Chancellor)" under assent of the Paridarsaka (Visitor) MHRD Ref. No. F2-16/2004-Desk (U) dt. May 19, 2009.

Provided that the *Saha-Upacharya* (Pro-Vice-Chancellor) shall retire on attaining the age of sixty-five years;

Provided further that the *Saha-Upacharya* (Pro-Vice-Chancellor) shall, while discharging the duties of the *Upacharya* (Vice-Chancellor) under Clause (6) Statute 3, continue in office notwithstanding the expiration of the term of office until a new *Upacharya* (Vice-Chancellor) or the *Upacharya* (Vice-Chancellor), as the case may be, assumes office.

- (4) The emoluments and other terms and conditions of service of the *Saha-Upacharya* (Pro-Vice-Chancellor) shall be such as may be prescribed by the Ordinances.
- (5) The *Saha-Upacharya* (Pro-Vice-Chancellor) shall assist the *Upacharya* (Vice-Chancellor) in respect of such matters as may be specified by the *Upacharya* (Vice-Chancellor) in this behalf from time to time and shall also exercise such powers and perform such duties as may be assigned or delegated to him/her by the *Upacharya* (Vice-Chancellor).

# **4.A<sup>1</sup>** The Director of Studies, Educational Innovations and Rural Reconstruction

- (1) The Director of Studies, Educational Innovations and Rural Reconstruction shall be appointed by the *Karma-Samiti* (Executive Council) on the recommendation of the Selection Committee constituted under Statute 20G and he/she shall be a whole-time salaried officer of the University.
  - Provided that the person so recommended shall possess distinguished academic record with experience in running academic/research organizations, though he/she need not be from within the Visva-Bharati system.\*
- (2) The emoluments and other conditions of service of the Director of Studies, Educational Innovations and Rural Reconstruction shall be such as may be prescribed by the Ordinances.
- (3) The Director of Studies, Educational Innovations and Rural Reconstruction shall hold office for a term of five years from the date on which he/ she enters upon his/her office or until he/she attains the age of sixty-five years, whichever is earlier.

<sup>1.</sup> Substituted vide Sec. 27(5) of the Amendment Act, 1984

<sup>\*</sup> Amendment under the assent of Visitor MHRD Ref. No. F2-16/2004-Desk (U) dt. May 19, 2009.

- (4) Subject to the general supervision of the *Siksha-Samiti* (Academic Council), the Director of Studies, Educational Innovations and Rural Reconstruction shall be responsible for organising studies, educational innovations and academic programmes of Rural Reconstruction.\*
- (5) The Director of Studies, Educational Innovations and Rural Reconstruction shall have such powers and perform such functions in his/her field as may be determined or delegated to him/her by the *Siksha-Samiti* (Academic Council) and the *Upacharya* (Vice-Chancellor).
- (6) The Director of Studies, Educational Innovations and Rural Reconstruction shall also act as the *Adhyaksha* of the *Vinaya Bhavana*.
- (7) The Director of Studies, Educational Innovations and Rural Reconstruction shall also act as the Director of Sriniketan and shall, accordingly, be responsible for consolidating and coordinating all the activities of Sriniketan, including the work of *Palli Siksha Bhavana* and *Palli Samgathana Vibhaga*.\*

# **4B1** The Director of Culture and Cultural Relations

- (1) The Director of Culture and Cultural Relations shall be appointed by the *Karma-Samiti* (Executive Council) on the recommendation of the Selection Committee constituted under Statute 20G and he/she shall be a whole-time salaried officer of the University.
  - Provided that the person so recommended shall possess distinguished academic record with experience in running academic research organizations, though he/she need not be from within the Visva-Bharati system.\*
- (2) The emoluments and other conditions of service of the Director of Culture and Cultural Relations shall be such as may be prescribed by the Ordinances.
- (3) The Director of Culture and Cultural Relations shall hold office for a term of five years from the date on which he/she enters upon his/her office or until he/she attains the age of sixty-five years, whichever is earlier.

<sup>1.</sup> Substituted vide Sec. 27(6) of the Amendment Act, 1984

<sup>\*</sup> Amendment under the assent of the Paridarsaka (visitor) MHRD Ref. No. F2-16/2004-Desk (U) dt. June 4, 2008.

- (4) Subject to the general supervision of the *Upacharya* (Vice-Chancellor), the Director of Culture and Cultural Relations shall—\*
  - (a) coordinate and organize teaching of Tagore Studies and research on the ideals and works of Rabindranath Tagore, Indian culture and its relations with the cultures of other countries.
  - (b) organize dissemination, through various media, of the cultural treasures of Rabindranath Tagore in the fields of art, literature and music;
  - (c) be responsible to create a complete archives at the Tagore Memorial relating to Tagoreana and to work with the concerned departments of the university, specially the fine arts department for promotion of art and music;\*
  - (d) be responsible for relationship with institutions and agencies of culture of India and abroad;
  - (e) be responsible for getting the works of Rabindranath Tagore translated into the languages of India and other countries;
  - (f) coordinate the activities of the institutions at Santiniketan and Sriniketan in respect of culture and cultural relations;\*
  - (g) be responsible for maintenance of land its buildings of Rabindra Bhavana, Uttarayana Complex and the *Ashrama* area;\*
  - (h) be responsible for administration, maintenance and finances of Rabindra Bhavana, Uttarayana and *Ashrama* area, including the funds that may be provided by the Government agencies and other agencies, as and when required;
  - (i) be responsible for supervising the Indira Gandhi Centre for Visiting Scholars and for promoting a creative dialogue on international understanding and national integration; and
  - (j) be responsible for the preservation of the *Ashrama* and the preservation, restoration, security and display of the art objects in possession of Visva-Bharati as also for allocation of specific funds to Kala-Bhavana, Kuthibari, Patha-Bhavana, Lipika and other heritage buildings possessing art objects for the said purposes.

<sup>\*</sup> Amendment under the assent of Visitor MHRD Ref. No. F2-16/2004-Desk (U) dt. May 19, 2009.

(5) The Director of Culture and Cultural Relations shall also act as the *Adhyaksha* of the *Rabindra Bhavana* and *Ashrama* Complex (Tagore Memorial Institute).

# **4.C<sup>1</sup>** The Director of Physical Education, Sports, National Service and Student Welfare

- (1) The Director of Physical Education, Sports, National Service and Student Welfare shall be appointed by the *Karma-Samiti* (Executive Council) on the recommendation of the Selection Committee constituted under Statute 20G and he/she shall be a whole-time salaried officer of the University.
- (2) The emoluments and other conditions of service of the Director of Physical Education, Sports, National Service and Student Welfare shall be such as may be prescribed by the Ordinances.
- (3) The Director of Physical Education, Sports, National Service and Student Welfare shall hold office for a term of five years from the date on which he/she enters upon his/her office or until he/she attains the age of sixty-five years, whichever is earlier.
- (4) The Director of Physical Education, Sports, National Service and Student Welfare shall co-ordinate the activities of the Institutes at Santiniketan and Sriniketan in respect of physical education, sports and national service and other activities that involve students' participation in community development.
- (5) The Director of Physical Education, Sports, National Service and Student Welfare shall also act as Dean of Student Welfare for all the activities at Santiniketan and Sriniketan.
- (6) The Director of Physical Education, Sports, National Service and Student Welfare shall have such other powers and perform such other functions in his/her field as may be determined or delegated to him/her by the *Karma-Samiti* (Executive Council) and the *Upacharya* (Vice-Chancellor).

<sup>1.</sup> Substituted vide Sec. 27(6) of the Amendment Act, 1984

<sup>\*</sup> Amendment under the assent of Visitor MHRD Ref. No. F2-16/2004-Desk (U) dt. May 19, 2009.

# **5.1** The Karma-Sachiva (Registrar)

- (1) The *Karma-Sachiva* (Registrar) shall be appointed by the *Karma-samiti* (Executive Council) on the recommendation of a Selection Committee constituted under Statute 20G for the purpose and he/she shall be a whole-time salaried officer of the University.
- (2) The emoluments and other conditions of service of the *Karma-Sachiva* (Registrar) shall be such as may be prescribed by the Ordinances: Provided that the *Karma-Sachiva* (Registrar) shall retire on attaining the age of sixty-two years.\*
- (3) When the office of the *Karma-Sachiva* (Registrar) is vacant or when the *Karma-Sachiva* (Registrar) is, by reason of illness, absence or any other cause unable to perform the duties of his/her office, the duties of the office shall be performed by such person as the *Upacharya* (Vice-Chancellor) may appoint for the purpose.
- (4) (a) the *Karma-Sachiv*a (Registrar) shall have power to take disciplinary action against such of the employees, excluding *adhyapakas* of the University and other members of the academic staff, as may be specified by the *Karma-Samiti* (Executive Council), by order, and to suspend them pending inquiry, to administer warnings to them or to impose on them the penalty of censure or the withholding of increment:

Provided that no such penalty shall be imposed unless the person concerned has been given a reasonable opportunity of showing cause against the action proposed to be taken in regard to him/her.

- (b) An appeal shall lie to the *Upacharya* (Vice-Chancellor) against any order of the *Karma-Sachiva* (Registrar), imposing any of the penalties specified in sub-clause (a).
- (c) In a case where any inquiry discloses that a punishment beyond the powers of the *Karma-Sachiva* (Registrar) is called for, the *Karma Sachiva* (Registrar) shall, upon conclusion of the inquiry,

<sup>1.</sup> Inserted vide Sec. 27(6) of the Amendment Act, 1984

<sup>\*</sup> Amendment under assent of Visitor MHRD Ref. No. F2-16/2004-Desk (U) dt. June 4, 2008.

make a report to the *Upacharya* (Vice-Chancellor) along with his/ her recommendations for such action as the *Upacharya* (Vice-Chancellor) deems fit:

Provided that an appeal shall lie to the *Karma-Samiti* (Executive Council) against an order of the *Upacharya* (Vice-Chancellor) imposing any penalty.

- (5) The *Karma-Sachiva* (Registrar) shall be ex-officio Secretary of the *Samsad* (Court), the *Karma-Samiti* (Executive Council), the *Siksha-Samiti* (Academic Council), and the Institute Boards, but he/she shall not be deemed to be a member of any of these authorities.
- (6) The Karma-Sachiva (Registrar) shall—
  - (a) be the custodian of the records, the common seal and such other property of the University as the *Karma-Samiti* (Executive Council) may commit to his/her charge;
  - (b) issue all notices convening meetings of the *Samsad* (Court), the *Karma-Samiti* (Executive Council), the *Siksha-Samiti* (Academic Council), the Institute Boards, the *Patha-Samitis* (Boards of Studies), the Board of Examiners and of the committees appointed by the authorities of the University;
  - (c) keep the minutes of all the meetings of the *Samsad* (Court), the *Karma Samiti* (Executive Council), the *Siksha-Samiti* (Academic Council), the Institute Boards, the *Patha-Samitis* (Boards of Studies), the Board of Examiners and of the committees appointed by the authorities of the University;
  - (d) conduct the official correspondence of the *Samsad* (Court), the *Karma Samiti* (Executive Council), the *Siksha-Samiti* (Academic Council) and the Institute Boards;
  - (e) supply to the *Paridarsaka* (Visitor) and the *Acharya* (Chancellor), copies of the agenda for the meetings of the authorities of the University as soon as they are issued and the minutes of such meetings;
  - (f) represent the University in suits or proceedings by or against the University, sign powers of attorney and verify pleadings or depute his/her representative for the purpose; and

(g) perform such other functions as may be specified in these Statutes, the Ordinances or the Regulations or as may be required, from time to time, by the *Karma-Samiti* (Executive Council) or the *Upacharya* (Vice Chancellor).

#### **6.1** The *Vitta-Adhikari* (*Finance Officer*)

- (1) There shall be a *Vitta-Adhikari* (Finance Officer) for the University who shall be appointed by the *Karma-Samiti* (Executive Council) on the recommendation of a Selection Committee constituted for the purpose and he/she shall be a whole-time salaried officer of the University.
- (2) The emoluments and other conditions of service of the *Vitta-Adhikari* (Finance Officer) shall be such as may be prescribed by the Ordinances: Provided that a *Vitta-Adhikari* (Finance Officer) shall retire on attaining the age of sixty-two years.\*
- (3) When the office of the *Vitta-Adhikari* (Finance Officer) is vacant or when the *Vitta-Adhikari* (Finance Officer) is, by reason of illness, absence or any other cause, unable to perform the duties of his/her office, the duties of the office shall be performed by such person as the *Upacharya* (Vice-Chancellor) may appoint for the purpose.
- (4) The *Vitta-Adhikari* (Finance Officer) shall be *ex-officio* Secretary of the *Artha-Samiti* (Finance Officer), but he/she shall not be deemed to be a member of that Committee.
- (5) The Vitta-Adhikari (Finance Officer) shall—
  - (a) exercise general supervision over the funds of the University and shall advise it as regards its financial policy; and
  - (b) perform such other financial functions as may be assigned to him/ her by the *Karma-Samiti* (Executive Council) or as may be prescribed by these Statues or the Ordinances:
    - Provided that the *Vitta-Adhikari* (Finance Officer) shall not incur any expenditure or make investment exceeding ten thousand rupees without the previous approval of the *Karma-Samiti* (Executive Council).

<sup>1.</sup> Inserted vide Sec. 27(6) of the Amendment Act, 1984

<sup>\*</sup> Visitor's Assent on Amendment MHRD Ref. No. F2-16/2004-Desk (U) dt. June 4, 2008.

- (6) Subject to the control of the Karma-Samiti (Executive Council), the *Vitta-Adhikari* (Finance Officer) shall—
  - (a) hold and manage the property and investments of the University, including trust and endowed property, for furthering any of the objects of the University;
  - (b) ensure that the limits fixed by the *Artha-Samiti* (Finance Committee) for recurring and non-recurring expenditure for a year are not exceeded and that all moneys are expended on the purposes for which they are granted or allotted;
  - (c) be responsible for the preparation of annual accounts and the budget of the University and for their presentation to the *Karma-Samiti* (Executive Council);
  - (d) keep a constant watch on the state of the cash and bank balances and on the state of investments;
  - (e) watch the progress of the collection of revenue and advise on the methods of collection employed;
  - (f) ensure that the registers of buildings, land, furniture and equipment are maintained up to date and that stock-checking is conducted, of equipment and other consumable materials, in all offices special centres, specialised laboratories, *Bhavanas* and other institutions maintained by the University;
  - (g) bring to the notice of the *Upacharya* (Vice-Chancellor) any unauthorised expenditure or other financial irregularities and suggest appropriate action being taken against persons at fault;
  - (h) call for from any office, special centre, specialised laboratory, *Bhavana* or other institution maintained by the University, any information or returns that he/she may consider necessary for the performance of his/her duties.
- (7) The receipt by the *Vitta-Adhikar*i (Finance Officer) or by the person or persons duly authorised in this behalf by the *Karma-Samiti* (Executive Council) of any money payable to the University shall be sufficient discharge for the same.

# **6A.1** Adhyaksha of Bhavana

(1) Every *Adhyaksha* of a *Bhavana*, other than the *Rabindra Bhavana*, the *Vinaya-Bhavana*, and the *Patha-Bhavana*, shall be appointed by the *Karma-Samiti* (Executive Council), on the recommendation of the *Upacharya* (Vice-Chancellor) from among the Professor of the *Bhavana* for a period of two years:

Provided that an *Adhyaksha* on attaining the age of sixty-five years shall cease to hold office as such :\*

Provided further that if, at any time there is only one Professor or no Professor in a *Bhavana*, the *Karma-Samiti* (Executive Council) shall appoint, on the recommendation of the *Upacharya* (Vice-Chancellor) the Professor or a Reader of the *Bhavana* to act as the *Adhyaksha* and if there is no Reader also, any other person authorised by the *Upacharya* (Vice-Chancellor) in this behalf shall exercise the powers of the *Adhyaksha* of the *Bhavana*.

- (2) When the office of the *Adhyaksha* is vacant or when the *Adhyaksha* is, by reason of illness, absence or any other cause, unable to perform the duties of his/her office, the duties of the office shall be performed by such person as the *Upacharya* (Vice-Chancellor) may appoint for the purpose.
- (3) The *Adhyaksha* shall be the Head of the *Bhavana* and as such be responsible for conduct and maintenance of the standards of teaching and research in the *Bhavana* and shall exercise such other powers and perform such other functions as may be prescribed by the Ordinances.
- (4) The *Adhyaksha* shall have the right to be present and to speak at any meeting of the *Patha-Samiti* (Board of Studies) or committees of the *Bhavana*, as the case may be, but shall not have the right to vote thereat unless he/she is a member thereof.

<sup>1.</sup> Substituted vide Sec. 27(6) of the Amendment Act, 1984

<sup>\*</sup> Amendment under the assent of *Paridarshaka* (Visitor) MHRD Ref. No. F2-16/2004-Desk (U) dt. June 4, 2008.

# **6B.1** Adhyaksha of Patha-Bhavana

- (1) The *Adhyaksha* of the *Patha-Bhavana* shall be appointed by the *Karma-Samiti* (Executive Council) on the recommendation of a Selection Committee constituted for the purpose and he/she shall be a whole-time salaried officer of the University.
- (2) The emoluments and other conditions of service of the *Adhyaksha* of the *Patha-Bhavana* shall be such as may be prescribed by the Ordinances:
  - Provided that the *Adhyaksha* of the *Patha-Bhavana* shall retire on attaining the age of sixty years.
- (3) The *Adhyaksha* of the *Patha-Bhavana* shall be the Head of the *Bhavana* and shall exercise such powers and perform such functions as may be assigned to him/her by the *Karma-Samiti* (Executive Council).

#### 7. Other Officers

In addition to the officers specified in section 12 of the Act, the following shall be the other officers of the University:

- (1) the Saha-Upacharya (Pro-Vice-Chancellor)\*
- (2) the Granthagarika (Librarian)
- (3) the Chhatra-Parichalaka (Proctor)
- (4) the Dean of Student Welfare

#### **8.** The Granthagarika (Librarian)

(1) There shall be a *Granthagarika* (Librarian) of the University who shall be appointed by the *Karma-Samiti* (Executive Council) on the recommendation of a Selection Committee constituted for the purpose and he/she shall be a whole-time salaried officer of the University.

<sup>1.</sup> Inserted vide Sec. 27(6) of the Amendment Act, 1984

<sup>\*</sup> Visitor's Assent on Amendment MHRD Ref. No. F2-16/2004-Desk (U) dt. June 4, 2008.

- (2) The emoluments and other conditions of service of the *Granthagarika* (Librarian) shall be such as may be prescribed by the Ordinances: Provided that the *Granthagarika* (Librarian) shall retire on attaining the age of sixty-two years.\*
- (3) The *Granthagarika* (Librarian) shall exercise such powers and perform such functions as may be prescribed by the Ordinances.

#### **9.1** *Chhatra-Parichalaka (Proctor)*

- (1) *The Chhatra-Parichalaka* (Proctor) shall be appointed by the *Karma-Samiti* (Executive Council) on the recommendation of the *Upacharya* (Vice-Chancellor) from among the *Adhyapakas* of the University not below the rank of a Reader.
- (2) The *Chhatra-Parichalaka* (Proctor) shall hold office for a term of three years from the date of his/her appointment.
- (3) The *Chhatra-Parichalaka* (Proctor) shall assist the *Upacharya* (Vice-Chancellor) in the maintenance of discipline among the students of the University.
- (4) The *Chhatra-Parichalaka* (Proctor) shall exercise such other powers and perform such other functions as may be assigned to him/her by the *Upacharya* (Vice-Chancellor) or the *Siksha-Samiti* (Academic Council).

#### $9.(A)^2$ Omitted

<sup>1.</sup> Substituted vide Sec. 27(7) of the Amendment Act, 1984

<sup>2.</sup> Vide Ses. 27 (7) of the Amendment Act, 1984

<sup>\*</sup> Visitor's Assent on Amendment MHRD Ref. No. F2-16/2004-Desk (U) dt. May 19, 2008.

#### **10.1** The Samsad (Court)

(1) The Samsad (Court) shall consist of the following members, namely—

#### Ex-officio members

- (i) the Acharya (Chancellor);
- (ii) the *Upacharya* (Vice-Chancellor);
- (iii) the Saha-Upacharya (Pro-Vice-Chancellor) \*
- (iv) the Director of Studies, Educational Innovations and Rural Reconstruction;
- (v) the Director of Culture and Cultural Relations;
- (vi) the Director of Physical Education, Sports, National Service and Student Welfare;
- (vii) the Adhyakshas of Bhavanas;
- (viii) the Granthagarika (Librarian);
- (ix) the Chhatra-Parichalaka (Proctor);
- (x) the Head of the *Palli-Samgathana Vibhaga*;
- (xi) the Head of the Granthana Vibhaga;
- (xii) the Heads of Departments;

#### Representatives of Adhyapakas

(xiii) one Adhyapaka from each of the Institutes, by rotation according to seniority;

#### Representatives of non-teaching staff

(xiv) five representatives of non-teaching staff by rotation according to seniority;

<sup>1.</sup> Substituted vide Sec. 27(7) of the Amendment Act, 1984

<sup>\*</sup> Visitor's Assent on Amendment MHRD Ref. No. F2-16/2004-Desk (U) dt. May 19, 2008.

#### Representatives of Students

- (xv) two students to be nominated by the Siksha-Samiti (Academic Council) from amongst students who have distinguished themselves in studies, sports, extra-curricular activities and all-round development of personality or from amongst students who have won prizes during the preceding year in the fields of studies, fine arts, sports, extension work or any other prizes at the level of Class X and above;
- (xvi) three students to be nominated by the *Upacharya* (Vice-Chancellor) on the basis of merit so as to provide representation to any section of students which in his/her opinion is unrepresented:Provided that in nominating students under items (xiv) and (xv),

women students shall be adequately represented;

#### Representatives of Parliament

(xvii) five representative of Parliament, three to be nominated by the Speaker of the Lok Sabha from among its members and two to be nominated by the Chairman of the Rajya Sabha from among its members:

Representatives of the Alumni Association

(xviii) three representatives of the Alumni Association to be elected by that Association from among its members;

Persons representing learned professions and special interests

(xix) seven persons representing learned professions and special interests including representatives of industry, labour, commerce, banking and agriculture, to be nominated by the *Paridarsaka* (Visitors);

#### Other members

- (xx) one person to be nominated by the *Pradhana* (Rector);
- (xxi) one person to be nominated by the Acharya (Chancellor);
- (xxii) other members of the *Karma-Samiti* (Executive Council) not specified above.
- (2) For the purpose of appointing the members under items (xii) and (xiii) of clause (1), a common seniority list of the concerned categories based on the length of service in the University shall be maintained.
- (3) All the members of the *Samsad* (Court), other than the *ex-officio* members and the members representing the students, shall hold for a term of three years from the date of their election or nomination, as the case may be.
  - Provided that a Member of Parliament nominated to the Samsad (Court) under Clause 1 (xvi) shall cease to be a Member of the Samsad (Court) on his/her / her becoming a Minister or Speaker / Deputy Speaker (Lok Sabha) or Deputy Chairperson (Rajya Sabha). 1\*
- (4) Members representing students shall hold office for a term of one year from the date of their nomination or till such time as they continue to be students, whichever is earlier.
- (5) No student who—
  - (i) passed the High School or an equivalent examination more than eight years earlier or the Pre-University or an equivalent examination more than seven years earlier, or had taken more than one year in excess of the period prescribed for the course for which he/she is a student; and
  - (ii) had not been on the rolls of the University for at least one year before he/she enters upon his/her office as such member; shall be eligible to become a member of the *Samsad* (Court).

<sup>1\*.</sup> Amendment of the Clause 3 of Statute 10 (w.e.f. 12-11-2003). Under Assent of the Paridarsaka (Visitor), [Ministry of Human Resource Development (Dept. of Secondary & Higher Education), No. F.2-7/2001 – Desk (U) dated 12-11-2003]

(6) No employee of the University shall be eligible to be a member under items (xvii), (xviii), (xix), (xx) and (xxi) of clause (1).

# 11.1 Omitted

# 12.2 Meetings of the Samsad (Court)

- (1) The annual meeting of the *Samsad* (Court) shall be held on a date to be fixed by the *Karma-Samiti* (Executive Council) unless some other date has been fixed by the *Samsad* (Court) in respect of any year.
- (2) At an annual meeting of the *Samsad* (Court), the following documents shall be presented, namely—
  - (i) a report on the working of the University during the previous year, which shall include among other things:
    - (a) steps taken to promote socially relevant research in physical and social sciences;
    - (b) extension activities related to the needs of the weaker sections of the society; and
    - (c) activities for integration of the community life of the University with that of the wider world;
  - (ii) a statement of income and expenditure and balance-sheet, as audited;
  - (iii) the financial estimates for the next year.
- (3) A copy of the statement of receipts and expenditure, the balance sheet and the financial estimates referred to in clause (2) shall be sent to every member of the *Samsad* (Court) at least seven days before the date of the annual meeting.
- (4) Thirty members of the *Samsad* (Court), out of whom not less than five members, other than the members representing the employees or students of the University, shall form a quorum for a meeting of the *Samsad* (Court).

Vide Amendment Act, 1971

<sup>2.</sup> Substitute vide Sec. 27(8) of the Amendment Act, 1984

(5) Special meetings of the *Samsad* (Court) may be convened by the *Karma-Samiti* (Executive Council) or the *Upacharya* (Vice-Chancellor), or if there is no *Upacharya* (Vice-Chancellor), by the *Karma-Sachiva* (Registrar)

#### **13.1** The Karma-Samiti (Executive Council)

- (1) The *Karma-Samiti* (Executive Council) shall consist of the following members, namely—
  - (i) the *Upacharya* (Vice-Chancellor);
  - (ii) the Saha-Upacharya (Pro-Vice-Chancellor); \*
  - (iii) the Director of Studies, Educational Innovations and Rural Reconstruction;
  - (iv) the Director of Culture and Cultural Relations;
  - (v) the Director of Physical Education, Sports, National Service and Student Welfare;
  - (vi) the Adhyaksha of the Patha-Bhavana, ex-officio;
  - (vii) three Adhyaksha from amongst the Adhyakshas of Palli-Samgathana Vibhaga, Palli-Siksha Bhavana, Kala Bhavana, Sangeet Bhavana, Vidya Bhavana, Siksha Bhavana and Bhasha Bhavana by rotation, according to seniority, to be nominated by the Upacharya.; 2\*
  - (viii) two Adhyapakas of the University, by rotation according to seniority;2\*
  - (ix) two persons to be elected by the *Samsad* (Court) from amongst its members, none of whom shall be an employee or a student of the University; 2\*
  - (x) two persons to be nominated by the *Paridarsaka* (Visitor);
  - (xi) one person to be nominated by the *Pradhana* (Rector);

<sup>1.</sup> Substitute vide Sec. 27(8) of the Amendment Act, 1984

<sup>\*</sup> Amendment under assent of The Visitor MHRD Ref. No. F2-16/2004-Desk (U) dt. May 19, 2009.

<sup>2\*</sup> The assent of the *Paridarsaka* (Visitor) communicated vide Ministry of Human Resource Development (Dept. of Secondary & Higher Education), No. F.2-4/2010 – Desk (U) dated December 27, 2010.

- (xii) one person to be nominated by the Acharya (Chancellor).
- (xiii) one alumnus to be nominated by the *Upacharya* (Vice-Chancellor); $1^*$  and
- (xiv) one ex-adhyapaka (with at least five years service as Professor) of Visva-Bharati to be nominated by the *Upacharya* (Vice-Chancellor).1\*
- (2) For the purpose of appointing the members under item (ix) of clause (1), a common seniority list of all the *adhyapakas* of the University based on length of service in the University shall be maintained.
- (3) All members of *Karma-Samiti* (Executive Council), other than ex-officio members and members representing various Bhavanas by rotation, shall hold office for a term of three years. In case members representing Bhavanas by rotation, the term of office shall be two years.<sup>2\*</sup>
- (4) If any elected member of the *Karma-Samiti* (Executive Council) fails to attend four consecutive meeting of the *Karma-Samiti* (Executive Council) without the permission of the *Upacharya* (Vice-Chancellor), he/ she shall cease to be a member of the *Karma-Samiti* (Executive Council).
- (5) Six members of the *Karma-Samiti* (Executive Council) out of whom at least two members who are not employees of the University, shall form the quorum for a meeting of the *Karma-Samiti* (Executive Council).

# 14.3 Powers and functions of the Karma-Samiti (Executive Council)

Subject to the provisions of the Act, these Statutes and the Ordinances, the *Karma-Samiti* (Executive Council) shall, in addition to all other powers vested in it under the Act exercise the following powers, namely—

(i) to appoint such *adhyapakas* and officers of the University as may be necessary on the recommendation of the Selection Committee constituted for the purpose.

<sup>1\*</sup> The assent of the *Paridarsaka* (Visitor) communicated vide Ministry of Human Resource Development (Dept. of Secondary & Higher Education), No. F.2-4/2010 – Desk (U) dated December 27, 2010.

<sup>2\*</sup> Amendment of Clause 1(vi) (vii) & Clause 3 of Statute 13 (w.e.f. 31-08-2004). Under Assent of the Paridarsaka (Visitor), [Ministry of Human Resource Development (Dept. of Secondary & Higher Education), No. F.2-9/2003 – Desk (U) dated 31-08-2004]

<sup>3.</sup> Substitute vide Sec. 27(8) of the Amendment Act, 1984.

Provided that no action in respect of the number, qualifications, emoluments and other conditions of service of *adhyapakas* shall be taken by the *Karma-Samiti* (Executive Council) without consulting the *Siksha-Samiti* (Academic Council);

- (ii) to create administrative, ministerial and other posts and to make appointments thereto in the manner prescribed by the Ordinances;
- (iii) to grant leave of absence to any officer of the University, other than the *Acharya* (chancellor) and the *Upacharya* (Vice-Chancellor), and to make arrangements for the discharge of the functions of such officer during his/her absence;
- (iv) to regulate and enforce discipline among the employees in accordance with these Statutes and the Ordinances;
- (v) to institute fellowships, scholarships, studentships, medals and prizes;
- (vi) to make such special arrangements as may be necessary for the residence and discipline of women students;
- (vii) to appoint examiners and moderators and, if necessary, to remove them, and to fix their fees, emoluments and travelling and other allowances, after consulting the *Siksha-Samiti* (Academic Council);
- (viii) to confer honorary degrees;
- (ix) to transfer or accept transfers of any movable or immovable property on behalf of the University;
- (x) to accept, regulate and administer funds received from any trust;
- (xi) to provide buildings, premises, furniture and apparatus and other means needed for carrying on the work of the University;
- (xii) to enter into, vary, carry out and cancel contracts on behalf of the University;
- (xiii) to entertain, adjudicate upon, and if thought fit, to redress any grievances of the employees and students of the University, who may, for any reason, feel aggrieved;
- (xiv) to select a common seal for the University and provide for the custody and use of such seal;

- (xv) to delegate any of its powers to the *Upacharya* (Vice-Chancellor), the *Karma-Sachiva* (Registrar) or the *Vitta-Adhikari* (Finance Officer or such other employees or authority of the University or to a Committee appointed by it as it may deem fit; and
- (xvi) to exercise such other powers and perform such other functions as may be conferred or imposed on it by the Act or these Statutes.

# 15.1 The Siksha-Samiti (Academic Council)

- (1) The *Siksha-Samiti* (Academic Council) shall consist of the following members, namely—
  - (i) the *Upacharya* (Vice-Chancellor);
  - (ii) the Saha-Upacharya (Pro-Vice-Chancellor);
  - (iii) the Director of Studies, Educational Innovations and Rural Reconstruction;
  - (iv) the Director of Culture and Cultural Relations;
  - (v) the Director of Physical Education, Sports, National Service and Student Welfare;
  - (vi) the Adhyakshas of Bhavanas/Vibhagas;
  - (vii) the Heads of all Academic Departments;
  - (viii) all Professors;
  - (ix) the *Granthagarika* (Librarian);
  - (x) the Chhatra-Parichalaka (Proctor);
  - (xi) seven *adhyapakas* of the University, other than Professors and Heads of Departments, by rotation according to seniority;
  - (xii) three persons to be nominated by the *Paridarsaka* (Visitor);
  - (xiii) two students to be co-opted by the *Siksha-Samit*i (Academic Council) from amongst students who are proficient in studies, sports, extra-curricular activities and all-round development of personality and from amongst those who have won prizes in the preceding year in the fields of studies, fine arts, sports, extension work or any other prizes at the level of Class X and above;

<sup>1.</sup> Substituted vide Sec. (8) of the Amendment Act, 1984

- (xiv) three students to be nominated by the *Upacharya* (Vice-Chancellor) on the basis of merit so as to provide representation to any section of students which is considered unrepresented; out of five representative of students, at least one shall be a woman;
- (xv) five persons not being in the service of the University, co-opted by the *Siksha-Samiti* (Academic Council) for their special knowledge.
- (2) For the purpose of appointing the members under item (x) of clause (1), a common seniority list of *adhyapakas* of all categories, other than Professors, based on length of service shall be maintained.
- (3) The members of the *Siksha-Samiti* (Academic Council), other than the ex-officio members and the members representing the students, shall hold office for a term of three years from the date of their election or cooption, as the case may be.
- (4) Members representing students shall hold office for a term of two years from the date of their co-option, or till such time as they continue to be students, whichever is earlier.
- (5) No student who—
  - (i) passed the High School or an equivalent examination more than eight years earlier or the Pre-University or an equivalent examination more than seven years earlier, or had taken more than one year in excess of the period prescribed for the course for which he/she is a student; and
  - (ii) had not been on the rolls of the University for at least one year before he/she enters upon his/her office as such member; shall be eligible to become a member of the *Siksha-Samiti* (Academic Council).
- (6) Twenty members of the *Siksha-Samiti* (Academic Council) shall from the quorum for a meeting of the *Siksha-Samiti* (Academic Council).
- (7) No member referred to in clause (4) shall have the right to be present at the meeting of the *Siksha-Samiti* (Academic Council) when it takes up for consideration any of the following matters, namely—

- (a) the recruitment and conditions of service of posts in the faculties of the University;
- (b) annual processes of evaluating academic performances and merits of students.

# 16.1 Powers and duties of the Siksha-Samiti (Academic Council)

- (1) Subject to the Act, these Statutes and the Ordinances, the *Siksha-Samiti* (Academic Council) shall, in addition to all other powers vested in it under the Act, have the following powers, namely—
  - (a) to exercise general supervision over the academic polices of the University and the working of the Institutes;
  - (b) to bring about *inter-Bhavana* co-ordination and to establish or appoint Committees for taking up projects on an *inter-Bhavana* basis:
  - (c) to consider matters of general academic interest either on its own initiative or on a reference by a *Bhavana* or the *Karma-Samiti* (Executive Council) and to take appropriate action thereon;
  - (d) to perform, in relation to academic matters, all such duties and to do all such acts as may be necessary for the proper carrying out of the provisions of the Act, these Statutes and the Ordinances;
  - (e) to frame such regulations and rules consistent with these Statutes and the Ordinances regarding the academic functioning of the University, discipline, residence, admissions, award of fellowships and studentships, fee concessions, corporate life and attendance.
- (2) Notwithstanding anything contained in clause (1), no proposal agreed to by the *Siksha-Samiti* (Academic Council), which involves financial implications shall be implemented without the prior approval of the *Karma-Samiti* (Executive Council).

<sup>1.</sup> Substitute vide Sec. (8) of the Amendment Act, 1984

#### 17.1 The Artha-Samiti (Finance Committee)

- (1) The *Artha-Samiti* (Finance Committee) shall consist of the following members, namely—
  - (i) the *Upacharya* (Vice-Chancellor);
  - (ii) the Saha-Upacharya (Pro-Vice-Chancellor); \*
  - (ii) one *Adhyaksha* from among the *Adhyakshas* of the Institutes to be appointed by the *Karma-Samiti* (Executive Council);
  - (iii) one person to be appointed by the *Karma-Samiti* (Executive Council) from among its members other than an employee of the University;
  - (iv) three persons to be nominated by the *Paridarsaka* (Visitor).
- (2) All the members of the *Artha-Samiti* (Finance Committee), other than the *Upacharya* (Vice-Chancellor), shall hold office for a term of three years from the date of their appointment or nomination, as the case may be.
- (3) Four members of the *Artha-Samiti* (Finance Committee) shall form the quorum for a meeting of the *Artha-Samiti* (Finance Committee).
- (4) A member of the *Artha-Samiti* (Finance Committee) shall have the right to record a minute of dissent if he/she does not agree with any decision of the *Artha-Samiti* (Finance Committee).
- 18. Powers and functions of the Artha-Samiti (Finance Committee)
- (1) The *Artha-Samiti* (Finance Committee) shall meet at least twice every year to examine the accounts and to scrutinise proposals for expenditure.
- (2) The annual accounts and the financial estimates of the University prepared by the *Vitta-Adhikari* (Finance Officer) shall be laid before the *Artha-Samiti* (Finance Committee) for consideration and comments and thereafter submitted to the *Karma-Samiti* (Executive Council) for approval.

<sup>1.</sup> Substituted vide Sec. (8) of the Amendment Act, 1984

<sup>\*</sup> Amendment under assent of the Visitor MHRD Ref. No. F2-16/2004-Desk (U) dated May 19, 2009.

- The Artha-Samiti (Finance Committee) shall fix limits for the total recurring and non-recurring expenditure for the year, based on the income and resources of the University (which, in the case of productive work, may include the proceeds of loans) and no expenditure shall be incurred by the university in excess of the limits so fixed.
- (4) No expenditure other than that provided in the budget for any year shall be incurred by the University without the approval of the Artha-Samiti (Finance Committee).

#### 19.1 Institutes

(1) The University shall have the following Institutes, namely—

#### I. At Santiniketan

(i) Vidya-Bhavana (v) Vinaya-Bhavana

(vii) Patha-Bhavana (iii) Kala-Bhavana

(viii) Bhasha-Bhavana\* Sangeet-Bhavana (iv)

\* (Institute of Language, Literature & Culture)

(vi) Rabindra-Bhavana

#### II. At sriniketan

(i) Palli Samgathana Vibhaga

(iii) Siksha-Satra

(ii) Palli-Siksha Bhavana

Siksha-Bhavana

(ii)

#### III. At Calcutta Granthana Vibhaga

- Each Institute, except the Granthana Vibhaga, shall have an Institute Board which shall consist of the following members, namely—
  - Adhyaksha of the Institute;
  - Professors of the Institute, if any;

Substituted vide Sec. 27 (8) of the Amendment Act, 1984

Amended under the Assent of The Visitor, Vide MHRD Ref. No. F2-8/2008-Desk (U) dated June 4, 2009.

- (iii) Heads of the Department assigned to the Institute who are not Professors, if any;
- (iv) two Adhyapakas of the Institute by rotation according to seniority;
- (v) two persons to be nominated by the *Siksha-Samiti* (Academic Council) from the other Institutes of the University;
- (vi) one student of the Institute to be nominated by the *Adhyaksha* of the Institute on the basis of merit in studies, sports, extra-curricular activities and all-round development of personality;
- (vii) one person not in the service of the University to be co-opted by the Board of the Institute for his/her special knowledge of any subject assigned to the Institute.
- (3) Members of the Institute Board, other than ex-officio members and members representing students, shall hold office for a term of two years from the date of their nomination or co-option, as the case may be.
- (4) Members representing students shall hold office for a term of one year from the date of nomination or so long as they continue to be students, whichever is earlier.
- (5) No student who—
  - (i) passed the high school or an equivalent examination more than eight years earlier or the Pre-University or an equivalent examination more than seven years earlier or had taken more than one year in excess of the period prescribed for the course for which he/she is a student; and
  - (ii) had not been on the rolls of the University for at least one year before he/she enters upon his/her office as such member, shall be eligible to become a member of the Board of the Institute.
- (6) Members representing students shall not be present at the meetings of the Board when it takes up for consideration matters pertaining to the appointment of examiners and examination results.
- (7) An Institute Board shall have the following functions, namely—
  - (i) to co-ordinate the teaching and research activities of the Department and the duties assigned to the Institute;

- (ii) to promote and provide for inter-disciplinary teaching and research;
- (iii) to arrange for periodical tests, evaluation and examination in subjects falling within the purview of the Institute;
- (iv) to appoint Committees or to undertake research projects common to more than one Department;
- (v) to forward to the *Karma-Samiti* (Executive Council) the recommendations of the *Patha-Samitis* (Boards of Studies) and the Research Board;
- (vi) to approve courses of studies proposed by the *Patha-Samitis* (Boards of Studies); and
- (vii) to advise the *Karma-Samiti* (Executive Council) and *Siksha-Samiti* (Academic Council) on academic matters on its own initiative or on a reference made to it.
- (8) (a) Each Institute shall consist of such Departments as may be assigned to it by the Ordinances.
  - (b) No Department shall be established or abolished except by these Statutes;
    - Provided that the *Karma-Samiti* (Executive Council) may, on the recommendation of the *Siksha-Samiti* (Academic Council), establish centres of studies to which may be assigned such Adhyapakas of the University as the *Karma-Samiti* (Executive Council) may consider necessary.
  - (c) The Departments of Studies, including the Centres of Studies, in existence in the University and the Institutes relating thereto are set out in the Annexure-I to these Statute.1\*
  - (d) Each Department shall consist of the following members, namely–  $2^{*}$ 
    - (i) Adhyapakas of the Department;
    - (ii) Adhyaksha or Adhyakshas of the concerned Institute;

<sup>1\*.</sup> MHRD Ref. No. F2-16/2004-Desk (U) dated May 19, 2009.

Amendment of clause 8 of the Statue 19 and addition to new clause 9 in Statute 19 under assent of the *Paridarsaka* (Visitor), MHRD Ref. No. F2-4/98-Desk (U) dated 10-11-2005.

<sup>2\*.</sup> MHRD Ref. No. F2-16/2004-Desk (U) dated May 19, 2009.

- (iii) Honorary Professors, if any, attached to the Department;
- (iv) such other persons as may be members of the Department in accordance with the provisions of the Ordinances;
- (v) two experts not in the service of the University to be co-opted by the Department.<sup>2</sup>
- (9) Apart from the Centres of Studies listed in the Annexure-I referred to in Sub-clause (c) of the clause (8) of the Statute 19, the University shall have the following special centres for research, instruction and other extension activities as set out in the Annexure-II to the Statues. 1

#### 19A.<sup>2</sup> Omitted

# 20.2 Patha-Samitis (Boards of Studies)

- (1) Each Department shall function as a *Patha-Samiti* (Board of Studies); Provided that the Institute Board may, wherever necessary, decide that instead of a separate *Patha-Samiti* (Board of Studies) for any Department, the Institute Board itself may function as the *Patha-Samiti* (Board of Studies).
- (2) Notwithstanding anything contained in clause (1), the *Siksha-Samiti* (Academic Council) may establish such *Patha-Samitis* (Board of Studies), as may be considered necessary for inter-disciplinary research.
- (3) A *Patha-Samiti* (Board of Studies) shall have the following powers and functions, namely—
  - (a) to recommend to the Institute Board—
    - (i) courses of Studies;
    - (ii) appointment of persons for evaluation;
    - (iii) creation or abolition or upgrading of teaching posts;
    - (iv) field of study of each post at the time of its creation;
    - (v) measures for the improvement of standards of teaching and research;

<sup>1.</sup> MHRD Ref. No. F2-16/2004-Desk (U) dated May 19, 2009.

<sup>2.</sup> Inserted vide Sec. 27 (8) of the Amendment Act. 1984.

- (vi) subjects for research for various degrees and other requirements of research work; and
- (vii) appointment of Supervisors of Research;
- (b) to allocate teaching work among the teachers;
- (c) to consider matters of general and academic interests to the Department and of its functioning; and
- (d) to perform such other functions as may be assigned to it by the Institute Board.

## 20A.<sup>1</sup> Research Board

- (1) There shall be a Research Board to co-ordinate the research work of the various Institutes.
- (2) The Research Board shall consist of the following members, namely—
  - (i) the *Upacharya* (Vice-Chancellor)— Chairman;
  - (ii) the Saha-Upacharya (Pro-Vice-Chancellor);\*
  - (iii) Adhyakshas of Institutes;
  - (iv) one Professor and one Reader from each Institute, to be nominated by the *Upacharya* (Vice-Chancellor);
  - (v) not more than two outside experts to be co-opted by the Board.
- (3) The Research Board shall exercise such powers and perform such functions as may be prescribed by the Ordinances.

# **20B.1** Heads of Departments

- (1) Each Department shall have a Head whose terms and conditions of appointment shall be such as may be prescribed by the Ordinances.
- (2) In a Department, where there is more than one Professor, the Head of the Department shall be appointed from among the Professors by the *Karma-Samiti* (Executive Council) on the recommendation of the *Upacharya* (Vice-Chancellor).

<sup>1.</sup> Inserted vide Sec. 27 (8) of the Amendment Act. 1984

<sup>\*</sup> Amendment under assent of the *Paridarsaka* (Visitor), MHRD Ref. No. F2-16/2004-Desk (U) dated May 19, 2009

Provided that if at any time there is only one Professor or no Professor in a Department, the *Karma-Samiti* (Executive Council) shall appoint, on the recommendation of the *Upacharya* (Vice-Chancellor), the Professor, or a Reader, as the Head of a Department:

Provided further that if there is no Professor or Reader in a Department, the *Adhyaksha* of the Bhavana concerned shall act as the Head of that Department.

- (3) No Professor or Reader shall be compelled to accept the offer of appointment as the Head of Department.
- (4) A person appointed as the Head of a Department shall hold such office for a period of three years and shall be eligible for re-appointment : Provided that a Head of a Department on attaining the age of sixty years shall cease to hold office as such.
- (5) A Head of a Department may resign his/her office at any time during his/her tenure of office.
- (6) A Head of a Department shall exercise such powers and perform such functions as may be prescribed by the Ordinances.

## **20C.**<sup>1</sup> Central Admission Committee

- (1) There shall be a Central Admission Committee of the University consisting of the following members, namely—
  - (i) the *Upacharya* (Vice-Chancellor);
  - (ii) the Saha-Upacharya (Pro-Vice-Chancellor);\*
  - (iii) Adhyakshas of Bhavanas;
  - (iv) Two Professors, two Readers, two Lecturers and two other adhyapakas to be nominated by the *Upacharya* (Vice-Chancellor);
  - (v) the Karma-Sachiva (Registrar).

<sup>1.</sup> Inserted vide Sec. 27 (8) of the Amendment Act. 1984

<sup>\*</sup> Amendment under assent of the Visitor MHRD Ref. No. F2-16/2004-Desk (U) dated May 19, 2009.

(2) The Central Admission Committee shall lay down principles governing admission to the different courses of the University, keeping in view the objective specified in section 5A of the Act, review the admission policy from time to time and shall exercise such other powers and perform such other functions as may be assigned to it by the *Siksha-Samiti* (Academic Council).

# **20D.**<sup>1</sup> Admission Committee for Institutes

- (1) There shall be an Admission Committee for each Institute of the University consisting of the following members, namely—
  - (i) Adhyaksha of the Institute;
  - (ii) Two *adhyapakas* of the Institute to be nominated by the *Upacharya* (Vice-Chancellor);
  - (iii) Two *adhyapakas* of the Institute to be nominated by the *Adhyaksha* of the Institute.
- (2) The Admission Committee of each Institute shall conduct examinations, evaluation and other modes of testing for admission to the courses of the Institute, appoint examiners for the purpose of admission and perform such other functions as may be assigned to it by the Central Admission Committee.

# **20E.1** Composition and functions of the Departmental Committee

- (1) Subject to the provisions of the Act, these Statutes and the Ordinances, there shall be a Departmental Committee for each Department, consisting of the *Adhyaksha* of the Department as Chairman and all other adhyapakas of the Department as members
- (2) The Departmental Committee shall perform such functions as may be prescribed by the Ordinances..

<sup>1.</sup> Inserted vide Sec. 27 (8) of the Amendment Act. 1984

# 20F.1 Building and Campus Committee

- (1) The *Karma-Samiti* (Executive Council) shall appoint a Building and Campus Committee to look after the building programmes in the campus of the University.
- (2) The composition of the Building and Campus Committee and its functions and powers shall be such as may be prescribed by the Ordinances.

## **20G.**<sup>1</sup> Selection Committee

- (1) All appointments to permanent posts specified in column (1) of the Table below clause (2) shall be made by the *Karma-Samiti* (Executive Council) on the recommendation of a Selection Committee.
- (2) The Selection Committee referred to in clause (1) shall consist of—
  - (i) the *Upacharya* (Vice-Chancellor), who shall be the Chairman;
  - (ii) the Saha-Upacharya (Pro-Vice-Chancellor);\*
  - (iii) a nominee of the Paridarsaka (Visitor); and
  - (iv) in relation to the posts specified in column (1) of the Table below the persons specified in the corresponding entry in column (2) thereof.

<sup>1.</sup> Inserted vide Sec. 27 (8) of the Amendment Act. 1984

<sup>\*</sup> Amendment under assent of the Visitor MHRD Ref. No. F2-16/2004-Desk (U) dated May 19, 2009.

#### THE TABLE

**(1)** 

Director of Studies, Educational Innovations and Rural Reconstruction.

Director of Culture and Cultural Relations.

Director of Physical Education, Sports, National Service and Student Welfare.

Professor

**(2)** 

Not less than three eminent persons, not in the service of the University or members of the Karma-Samiti (Executive Council) or Siksha-Samiti (Academic Council), to be nominated by the Karma-Samiti (Executive Council) out of a panel of not less than six names recommended by the Siksha-Samiti (Academic Council) for their special knowledge of, or interest in, the subjects with which the Director to be appointed will be concerned.

- (i) Adhyaksha of the Institute concerned.
- (ii) Head of the Department concerned, if he/she is a Professor.
- (iii) One of the Professors of the Department concerned to be nominated by the *Upacharya* (Vice-Chancellor).
- (iv) Not less than three persons, not being in the service of the University or members of the Karma-Samiti (Executive Council), or Siksha-Samiti (Academic Council), to be nominated by the Karma-Samiti (Executive Council) out of a panel of not less than six names recommended by the Siksha-Samiti (Academic Council) for their special knowledge of, or interest in, the subject with which the Professor to be appointed will be concerned.

**(1)** 

Reader or Lecturer

**(2)** 

- (i) Adhyaksha of the Institute concerned.
- (ii) Head of the Department concerned.
- (iii) One Professor of the Department concerned or, if there is no Professor, a Reader of the Department, to be nominated by the *Upacharya* (Vice-Chancellor).
- (iv) Not less than two persons, not being in the service of the University or members of the Karma-Samiti (Executive Council) or Siksha-Samiti (Academic Council), to be nominated by the Karma-Samiti (Executive Council) out of a panel of not less than six names recommended by the Siksha-Samiti (Academic Council), for their special knowledge of, or interest in, the subject with which the Reader or Lecturer to be appointed will be concerned.

Adhyaksha of the Palli-Samgathana Vibhaga

Three eminent persons not in the service of the University, of whom two shall be nominated by the *Karma-Samiti* (Executive Council) and one by *Siksha-Samiti* (Academic Council) for their special knowledge of the subject concerned.

Adhyakshas of other Institutes

Three eminent educationists, not in the service of the University of whom two shall be nominated by the *Karma-Samiti* (Executive Council) and the other by the *Siksha-Samiti* (Academic Council)

(1)

Granthagarika (Librarian)

- (i) Two persons not in the service of the University, who have special knowledge of the subject of Library Science or Library Administration or both to be nominated by the Siksha-Samiti (Academic Council).
- (ii) One person, not in the service of the University, nominated by the *Karma-samiti* (Executive Council).

Adhyaksha of Patha-Bhavana

Three eminent educationists, not in the service of the University, of whom two shall be nominated by the *Karma-Samiti* (Executive Council) and one by the *Siksha-Samiti* (Academic Council).

Karma-Sachiva (Registrar) or Vitta-Adhikari (Finance Officer).

- (i) Two members of the *Karma-Samiti* (Executive Council) to be nominated by it.
- (ii) One person, not in the service of the University, to be nominated by the *Karma-Samiti* (Executive Council).
- Note 1.— Where the appointment is being made for an inter-disciplinary project, the Head of the project shall be deemed to be the Head of the Department concerned.
- Note 2.— The Professor to be nominated shall be a Professor concerned with the speciality for which the selection is being made and that the Upacharya (Vice-Chancellor) shall consult the Head of the Department and the *Adhyaksha* of the Institute concerned before nominating the Professor.

- (3) The *Upacharya* (Vice-Chancellor) or in his/her absence the *Saha-Upacharya* (Pro-Vice-Chancellor) shall preside over the meetings of a Selection Committee.1\*
- (4) The meetings of a Selection Committee shall be convened by the *Upacharya* (Vice-Chancellor) or in his/her absence the *Saha-Upacharya* (Pro-Vice-Chancellor).2\*\*
- (5) Four members of a Selection Committee, of whom at least two persons, in the case of selection of a Professor, and one person, in the case of selection of a Reader or Lecturer, as specified in column (2) of the Table clause (2), shall form the quorum for a meeting of the Selection Committee and subject to this, the procedure to be followed by a Selection Committee for making recommendations shall be laid down in the Ordinances.
- (6) If the *Karma-Samiti* (Executive Council) is unable to accept the recommendations made by a Selection Committee, it shall record its reasons and submit the case to the *Paridarsaka* (Visitor) for orders.
- (7) Appointments to temporary posts of Professors, Readers and Lecturers shall be made in the manner indicated below—
  - (a) if the temporary vacancy is for a duration longer than one academic session, it shall be filled on the advice of the Selection Committee in accordance with the procedure indicated in the foregoing provisions of this Statute.
    - Provided that if the *Upacharya* (Vice-Chancellor) is satisfied that in the interests of work it is necessary to fill the vacancy immediately, the appointment may be made on a purely temporary basis by a local Selection Committee referred to in sub-clause (b) for a period not exceeding six months;
  - (b) if the temporary vacancy is for a period less than a year, an appointment to such vacancy shall be made on the recommendation of a local Selection Committee consisting of the *Adhyaksha* of the

<sup>1.\*</sup> Amendment of Clause 3 of Statute 20G (w.e.f. 31-08-2004). Under Assent of the *Paridarsaka* (Visitor), [Ministry of Human Resource Development (Dept. of Secondary & Higher Education), No. F.2-9/2003 – Desk (U) dated 31-08-2004]

<sup>2.\*\*</sup> Amendment of Clause 4 of Statute 20G (w.e.f. 31-08-2004). Under Assent of the *Paridarsaka* (Visitor), [Ministry of Human Resource Development (Dept. of Secondary & Higher Education), No. F.2-9/2003 – Desk (U) dated 31-08-2004]

<sup>\*\*</sup> Further Amendment of Clause 3 & 4 of Statute 20G under assent of the Paridarsaka (Visitor) vide MHRD Ref. No.: F.2-16 (2004-Desk (U) dated May 19, 2009.

Bhavana concerned, the Head of the Department and a nominee of the Upacharya (Vice-Chancellor);

Provided that if the same person holds the offices of the *Adhyaksha* of the *Bhavana* and the Head of the Department, the Selection Committee may consist of two nominees of the *Upacharya* (Vice-Chancellor):

Provided further that in case of sudden casual vacancies in teaching posts caused by death or any other reason, the *Adhyaksha* may, in consultation with the Department concerned, make a temporary appointment for a month and report to the *Upacharya* (Vice-Chancellor) and the *Karma-Sachiva* (Registrar) about such appointment;

(c) no teacher appointed temporarily under the second proviso to subclause (b) shall, if he/she is not recommended by a regular Selection Committee for appointment, be continued in service on such temporary employment, unless he/she is subsequently selected by a local Selection Committee or a regular Selection Committee, for a temporary or permanent appointment, as the case may be.

# **20H.**<sup>1</sup> Advisory Council for Educational Innovations

- (1) There shall be constituted, as soon as possible, but not later than one month from the date of commencement of the Visva-Bharati (Amendment) Act, 1984, an Advisory Council for Educational Innovations (hereinafter referred to as the Advisory Council) which shall be a Standing Committee of the Siksha-Samiti (Academic Council), and shall consist of the following members, namely—
  - (i) the *Upacharya* (Vice-Chancellor)—Chairman;
  - (ii) the Saha-Upacharya (Pro-Vice-Chancellor);\*
  - (iii) the Director of Studies, Educational Innovations and Rural Reconstruction—Member secretary;
  - (iv) the Director of Culture and Cultural Relations;

<sup>1.</sup> Inserted vide Sec. 27 (8) of the Amendment Act, 1984

<sup>\*</sup> Under assent of the *Paridarsaka* (Visitor) MHRD Ref. No. F2-16/2004-Desk (U) dated May 19, 2009.

- (v) the Director of Physical Education, Sports, National Service and Student Welfare;
- (vi) the Adhyaksha of Palli-Samgathana Vibhaga;
- (vii) three members of the *Siksha-Samiti* (Academic Council) to be nominated by the *Paridarsaka* (Visitor); and
- (viii) four members of the *Siksha-Samiti* (Academic Council) to be nominated by the *Upacharya* (Vice-Chancellor).
- (2) The functions of the Advisory Council shall be as follows—
  - (a) to review the present educational system at Visva-Bharati in the light of the teachings of Rabindranath Tagore particularly those relating to education;
  - (b) to suggest ways and means to :-
    - (i) embody the educational ideas of Rabindranath Tagore more adequately in the educational system of the University;
    - (ii) create an atmosphere and environment at Visva-Bharati so as to provide a natural stimulus to the students and teachers to seek the values of truth, beauty and goodness and harmony with nature;
    - (iii) organise the structure of education, so as to provide opportunities to students to offer combinations of subjects belonging to humanities, sciences, fire arts and technology; and
    - (iv) develop new teaching-learning processes which will combine lectures, tutorials, seminars, demonstrations, self-studies and collective practical projects.
- (3) The Advisory Council shall be a permanent body and shall, from time to time, make such reports and suggestions as it may think proper to the *Siksha-Samiti* (Academic Council) which shall consider them as soon as possible.
- (4) The *Karma-samiti* (Executive Council) shall as soon as possible, consider the report of the Advisory Council and the recommendations, of the *Siksha-Samiti* (Academic Council) thereon and implement the recommendations of the *Siksha-Samiti* (Academic Council).

- (5) The Advisory Council shall submit its reports to the *Siksha-Samiti* (Academic Council) once in every year and the *Siksha-Samiti* (Academic Council) shall consider such reports and submit the reports along with its recommendations to the *Karma-samiti* (Executive Council) who shall implement the same.
- (6) Such suggestions of the Advisory Council as have not been accepted by the *Siksha-Samiti* (Academic Council) shall be submitted to the *Paridarsaka* (Visitor) by the *Karma-samiti* (Executive Council) along with its recommendations for the advice of the *Paridarsaka* (Visitor), and the advice of the *Paridarsaka* (Visitor) shall be considered by the *Siksha-Samiti* (Academic Council) and the *Karma-samiti* (Executive Council).

## 20I.<sup>1</sup> Students' Council

- (1) There shall be constituted a students' Council consisting of—
  - (i) The Director of Physical Education, Sports, National Service and Student Welfare—Chairman;
  - (ii) all Doctorate and Post-Doctorate students;
  - (iii) all students who won have prizes in the fields of studies, fine arts, sports, extension work or any other prizes at the level of class X and above;
  - (iv) twenty students to be nominated by the *Siksha-Samiti* (Academic Council) on the basis of merit in studies, sports, extra-curricular activities and allround development of personality;
    - Provided that any student of the University belonging to class X and above shall have the right to bring up any matter concerning the University before the Students' Council, if so, permitted by the Chairman, and he/she shall have the right to participate in the discussions at any meeting when the matter is taken up for consideration
- (2) The functions of the Students' Council shall be to make suggestions to the appropriate authorities of the University in regard to the programmes of studies, student welfare and other matters of importance in regard to

<sup>1.</sup> Inserted vide Sec. 27 (8) of the Amendment Act, 1984

- the working of the University in general, and such suggestions shall be made on the basis or consensus of opinion.
- (3) The Council shall meet at least once in a year, preferably at the beginning of the academic year.

# **20J.1** Appointment for a fixed tenure

The *Karma-Samiti* (Executive Council) may appoint a person selected in accordance with the procedure laid down in Statute 20G for a fixed tenure on such terms and conditions as it deems fit.

# **20K.1** Age of retirement of employees of the University

- (1) Save as otherwise provided in the Act, these Statutes and the Ordinances, all employees of the University except Professors, Readers and Lecturers shall retire on completing the age of sixty years.\*
  - Provided that the Professors, Readers and Lecturers of the University shall retire on completing the age of 65 years.\*
- (2) The *Karma-Samiti* (Executive Council) may, in the interests of the University, re-employ an adhyapaka, who has retired after the expiry of his/her contract of service:
  - Provided that no Professor, Reader and Lecturer shall be eligible to be re-employed under this clause, or on such re-employment to continue as an *adhyapaka*, after he/she has attained the age of seventy years.\*

Provided further that an *adhyapaka* so re-employed shall not be eligible to hold the office of the Head of a Department or the *Adhyaksha* of a *Bhavana* or any other office which involves administrative work:

Provided also that the salary of such adhyapaka shall be fixed after taking into consideration the pension or other retirement benefits drawn or to be drawn by him/her.

<sup>1.</sup> Inserted vide Sec. 27 (8) of the Amendment Act, 1984

<sup>\*</sup> Under assent of the *Paridarsaka* (Visitor) MHRD Ref. No. F-16/2004-Desk (U) dated June 4, 2008.

# **20L.1** Recognised adhyapakas

- (1) The qualifications of approved *adhyapaka* and *adhyapakas* recognised by the University shall be such as may be prescribed by the Ordinances.
- (2) The manner of approving or recognising *adhyapakas* and withdrawal of such approval or recognition shall be such as may be prescribed by the Ordinances.
- (3) the period of approval or recognition of an *adhyapaka* shall be determined by the ordinances made in that behalf.

# 20M.<sup>1</sup> Seniority lists.

- (1) Whenever, in accordance with these Statutes, any person is to hold an office or be a member of an authority of the University by rotation according to seniority, such seniority shall be determined according to the length of continuous service of such person in his/her grade, and in accordance with such other principles as the *Karma-Samiti* (Executive Council) may, from time to time, prescribe.
- (2) It shall be the duty of the *Karma-Sachiva* (Registrar) to prepare and maintain, in respect of each class of persons to whom the provisions of these Statutes apply, a complete and up-to-date seniority list in accordance with the provisions of clause (1).
- (3) If two or more persons have equal length of continuous service in a particular grade or the relative seniority of any person or persons is otherwise in doubt, the *Karma-Sachiva* (Registrar) may, on his/her own motion and shall, at the request of any such person, submit the matter to the *Karma-Samiti* (Executive Council) whose decision thereon shall be final.

<sup>1.</sup> Inserted vide Sec. 27 (8) of the Amendment Act, 1984

# **20N.1** Removal of employees other than adhyapakas and academic staff of the University

- (1) Notwithstanding anything contained in the terms of his/her contract of service or of his/her appointment, an employee of the University, other than an *adhyapaka* or a member of the academic staff, may be removed by the authority which is competent to appoint the employee if he/she were to be appointed on the date of such removal (hereafter in this Statute referred to as the appointing authority), if the authority aforesaid is satisfied that such employee—
  - (a) is of unsound mind or is a deaf-mute or suffers from contagious leprosy; or
  - (b) is an undischarged insolvent; or
  - (c) has been convicted by a court of an offence involving moral turpitude and sentenced in respect thereof to imprisonment for not less than six months;
    - Provided that no such employee of the University shall be removed from his/her office unless a resolution to that effect is passed by the *Karma-Samiti* (Executive Council) by a majority of two-thirds of its members present and voting.
- (2) No employee shall be removed under clause (1) until he/she has been given a reasonable opportunity of showing cause against the action proposed to be taken in regard to him/her.
- (3) Where the removal of such employee is for reason other than that specified in sub-clause (c) of clause (1), he/she shall be given three months' notice in writing or be paid there months' salary in lieu of such notice.
- (4) Notwithstanding anything contained in these Statutes, an employee, other than an *adhyapaka* or a member of the academic staff, shall be entitled to resign—
  - (a) if he/she is a permanent employee, only after giving three month's notice in writing to the appointing authority or paying to the University three months' salary in lieu thereof;

<sup>1.</sup> Inserted vide Sec. 27 (8) of the Amendment Act, 1984

- (b) if he/she is not a permanent employee, only after giving one month's notice in writing to the appointing authority or paying to the University one month's salary in lieu thereof.
- (5) A resignation by an employee under clause (4) shall take effect from the date on which the resignation is accepted by the appointing authority.

# **20 O.1** Disciplinary control of the University

- (1) Where any *adhyapaka* or other employee of the University is entrusted by the University with any duties, such *adhyapaka* or employee shall be subject to the disciplinary control of the University and the University shall be competent to take disciplinary action against such *adhyapaka* or other employee for the breach of such duty or any offence committed in relation to the duties so assigned to him/her.
- (2) An *adhyapaka* or other employee of the University shall be subject to the disciplinary control of the University in relation to any misconduct committed by him/her within the precincts of the University or in connection with any examination conducted by the University and the University shall be competent to take disciplinary action against such *adhyapaka* or other employee for such misconduct.
- (3) Where any student of the University commits any misconduct within the precincts of the University or commits any offence in relation to any examination conducted by the University, the University shall be competent to take disciplinary action against such student for such misconduct.
- (4) No disciplinary action referred to in the foregoing clauses shall be taken except after giving the person concerned a reasonable opportunity of showing cause and of being heard against the proposed action.
- (5) The power to take disciplinary action under this Statute shall include the power to impose penalties for the breach of any duty, offence or misconduct for which such disciplinary action is taken.
- (6) The provisions of this Statute shall have effect notwithstanding anything contained in any other provision of the Act or in any other law for the time being in force or in any instrument, rules or regulations having effect by virtue of the Act or any such law.

<sup>1.</sup> Inserted vide Sec. 27 (8) of the Amendment Act, 1984

## **20P.1** Right of appeal or review

- (1) Every employee or student of the University, who is aggrieved by the decision of any officer or authority, other than the *Karma-samiti* (Executive Council), shall notwithstanding any other provision contained in the Act or these Statutes or Ordinances, have the right to prefer an appeal against such decision, within such time as may be prescribed in this behalf by these Statutes, to the *Karma-samiti* (Executive Council), and thereupon the *Karma-samiti* (Executive Council) may confirm, modify or reverse the decision appealed against.
- (2) An employee or student of the University aggrieved by a decision of the *Karma-samiti* (Executive Council) and who, from the discovery of any new or important matter or evidence which, after the exercise of due diligence, was not within his/her knowledge or could not be produced by him/her at the time when the decision was made, or on account of some mistake or error apparent on the face of the record or for any other sufficient reason, desires to obtain a review of the decision made against him/her, may apply, within such time as may be prescribed by these Statutes, for a review of such decision to the *Karma-samiti* (Executive Council) and the *Karma-samiti* (Executive Council) may, on such review, confirm, modify or reverse the decision.

# **20Q.1** Right of appeal in certain other cases

(1) Any student or candidate for an examination whose name has been removed from the rolls of the University, by the *Upacharya* (Vice-Chancellor), or who has been debarred from appearing at such examination for two or more years, may, within ten days of the receipt by him/her of such orders, prefer an appeal to the *Karma-samiti* (Executive Council) and the *Karma-samiti* (Executive Council) may confirm, modify or reverse the decision of the *Upacharya* (Vice-Chancellor).

<sup>1.</sup> Inserted vide Sec. 27 (8) of the Amendment Act, 1984

- (2) Any dispute arising out of any disciplinary action taken by the University against a student resulting in the removal of the name of such student from the rolls of the University for a period of more than three months shall, at the request of the student, be referred to a Tribunal to be called the Students' Tribunal which shall consist of one member nominated by the *Karma-samiti* (Executive Council) one member nominated by the student concerned and one member (who shall act as the umpire) nominated by the *Paridarsaka* (Visitor).
- (3) The provisions of sub-section (2) to (6) of section 38 of the Act shall apply to the Students' Tribunal referred to in clause (2) as they apply to the Tribunal of Arbitration constituted under sub-section (1) of that section.

#### **21.** The Alumni Association

- (1) The objects of the Alumni Association shall be—
  - (a) to foster a spirit of fellowship among the former students and workers of the University; and
  - (b) to render all assistance for the furtherance of the objects of the University.
- (2) For and in connection with the furtherance of its objects, the Alumni Association shall have power—
  - (a) to accept gifts, donations and benefactions;
  - (b) to frame rules and alter, modify and rescind them;
  - (c) to organize, establish, carry on and maintain branches of the Association;
  - (d)\* Omitted.
  - (e) to do all such things as may be conducive or incidental to the objects of the Association.
- (3) The following shall be eligible for membership of the Alumni Association on payment, in the case of new members whose names do not appear on the list of life-members of the Asramika Sangha of Visva-Bharati

<sup>\*</sup> Vide Amendment Act, 1971

Society as on 1st of July, 1951, of such subscription as membership fee as may be prescribed by the Ordinances, and upon enrolment as member of the Association shall enjoy all the privileges of such membership;

(a) Every person who holds a degree or diploma of the University or has successfully completed a course of studies for such a degree or diploma.

Provided he/she has been in residence at the University for not less than one academic year and has not been expelled or rusticated by the University.

Residence in the Institute known as Visva-bharati for at least one academic year immediately before the incorporation of the Institution as a University shall be regarded as sufficient compliance with the above proviso.

- (b) Every person whose name appears on the list of the life-members of the Asramika Sangha of the former Visva-Bharati Society on the 1st July, 1951, a copy of which shall be deposited with the Central Government.
- (c) Any member of the staff of the University on retirement or resignation who has been on the staff for five years or more.
- (d) Every person who has been on the rolls of the Visva-Bharati as a whole-time regular student either before or after its incorporation as University for at least 4 academic years and has attained 21 years of age provided he/she has not been expelled or rusticated by the Visva-Bharati.

Provided also that in the case of students of the School Sections and Certificate-holders of the Visva-Bharati, they must have obtained a degree or Diploma of any University or an institution recognised as such.

## 22. Honorary Degrees

(1)<sup>1</sup> All proposals for the conferment of honorary degrees shall be initiated by the *Upacharya* (Vice-Chancellor) who, after consultation with the *Siksha-Samiti* (Academic Council) and the *Karma-Samiti* (Executive Council), shall submit the same to the *Acharya* (Chancellor) for confirmation:

Provided that, in case of urgency, the *Acharya* (Chancellor) may act on his/her own initiative, and confer the degrees.

(2)<sup>2</sup> The *Karma-Samiti* (Executive Council) may, by a resolution passed by a majority of not less than two-thirds of the members present and voting, withdraw, with the previous sanction of the *Acharya* (Chancellor), any honorary degree conferred by the University.

#### **23.** Convocation

Convocation of the University for the conferring of degrees or for other purposes shall be held in such manner as may be prescribed by the Ordinances.

## 24. Committees

Any authority of the University may appoint such and so many standing or special committees as it may deem fit, and may appoint to them persons who are not members of such authorities. Such Committees may deal with any subject delegated to them, subject to subsequent confirmation by the authority appointing them.

<sup>1.</sup> Amended vide Sec. 27(9) of the Amendment Act, 1984.

<sup>2.</sup> Amended vide Sec. 27(10) of the Amendment Act, 1984.

# **24A.1** Disqualifications

- (1) A person shall be disqualified for being chosen as, and for being, a member of any of the authorities of the University if he—
  - (a) is of unsound mind or is a deaf-mute or suffers from contagious leprosy; or
  - (b) is an undischarged insolvent; or
  - (c) has been convicted by a court of an offence involving moral turpitude and sentenced in respect thereof to imprisonment for not less than six months.
- (2) If any question arises as to whether a person is or had been subject to any of the disqualifications, mentioned in clause (1), the question shall be referred for the decision of the *Paridarsaka* (Visitor) and his/her decision shall be final and no suit or other proceeding shall lie in any civil court against such decision.

# **24B.1** *Membership of authorities by virtue of membership*

Notwithstanding anything contained in these Statutes, a person who holds any post in the University or is a member of any authority or body of the University in his/her capacity as a member of a particular authority or body or as the holder of a particular appointment shall hold such office or membership only for so long as he/she continues to be a member of that particular authority or body or the holder of that particular appointment, as the case may be.

# 25.2 Acting President of Meetings

Where no provision is made for a President or Chairman to preside over a meeting of any authority of the University or any committee thereof or when the President or Chairman so provided for is absent, the members present shall elect one of their members to preside at the meeting.

<sup>1.</sup> Inserted vide Sec. 27(11) of the Amendment Act, 1984

<sup>2.</sup> Amended vide Sec. 27(12) of the Amendment Act, 1984

# **26.1** Resignation

Any member, other than an ex-officio member of the *Samsad* (Court), the *Karma-Samiti* (Executive Council), the *Siksha-Samiti* (Academic Council) or any other authority of the University or any Committee of such authority may resign his/her office by letter addressed to the *Karma-Sachiva* (Registrar) and the resignation shall take effect as soon as such letter is received by the *Karma-Sachiva* (Registrar).

#### **26A.** Residence of Students

Rules relating to residence of students will be prescribed by the Ordinances.

Statute 27 to Statute 46 relating to

# INSURANCE AND PROVIDENT FUND, AND FUNDS FOR GRATUITY AND COMPASSIONATE ALLOWANCES

[ Printed Separately ]

- **47.** Maintenance of discipline amongst students of the University
- (1) All powers relating to discipline and disciplinary action in relation to students of the University shall vest in the *Upacharya* (Vice-Chancellor).
- (2) The *Upacharya* (Vice-Chancellor) may delegate such of his/her powers as he/she deems proper to the *Chhatra-Parichalaka* (Proctor) and to such other persons as he/she may specify in this behalf and the powers so delegated shall be exercised under the direction, supervision and control of the *Upacharya* (Vice-Chancellor).

<sup>1.</sup> Substituted vide Sec. 27(13) of the Amendment Act, 1984

- (3)<sup>1</sup> Without prejudice to the generality of his/her power relating to the maintenance of discipline and taking such action, as may seem to him/ her appropriate for the maintenance, the *Upacharya* (Vice-Chancellor) may, in the exercise of his/her powers, by order, direct that any student or students be expelled or rusticated, for a specified period, or be not admitted to a course or courses of study in an Institute or a Department of the University for a stated period, or be punished with fine for an amount to be specified in the order, or be debarred from taking an examination or examinations conducted by the University, an Institute or a Department for one or more years, or that the results of the student or students concerned in the examination or examinations in which he/ she or they have appeared be cancelled.
- (4)<sup>1</sup> The Heads of special centres, *Adhyakshas* of the Institute and Heads of teaching Departments in the University shall have the authority to exercise all such disciplinary powers over the students in their respective centres. Institutes and teaching Departments in the University as may be necessary for the proper conduct of such special centres, Institutes and teaching Departments.
- (5)<sup>2</sup> Without prejudice to the powers of the *Upacharya* (Vice-Chancellor) and the persons specified in clause (4), detailed rules of discipline and proper conduct shall be made by the University.
- (6)<sup>1</sup> The Heads of the special centres, *Adhyakshas* of the Institute and Heads of teaching Departments in the University may also make such supplementary rules as they deem necessary for the aforesaid purpose and every student of the University shall be supplied with a copy of the rules made by the University and the supplementary rules so made shall be supplied to the students concerned.
- (7)<sup>1</sup> At the time of admission every student shall be required to sign a declaration to the effect that he/she submits himself/herself to the disciplinary jurisdiction of the *Upacharya* (Vice-Chancellor) and other authorities of the University.

<sup>1.</sup> Substituted vide Sec. 27(14) of the Amendment Act, 1984

<sup>2.</sup> Inserted vide Sec. 27(15) of the Amendment Act, 1984.

### 48. Retirement Benefit Rules, 1967

## [ Printed separately ]

## 49. Date of submission of Annual Report

The Annual Report of the University shall be submitted to the *Paridarsaka* (Visitor) through the *Karma-Samiti* (Executive Council) on or before the 31st March every year.

# **50.1** Delegation of powers

Subject to the provisions of the Act and these Statutes, any officer or authority of the University may, in the manner prescribed in the Ordinances, delegate his/her or its power to any other officer or authority or person under his/her or its respective control subject to the condition that the overall responsibility for the exercise of the powers so delegated shall continue to vest in the officer or authority delegating such powers.

#### TRANSITIONAL PROVISIONS

[ Vide Sections 28 (1), (2), (3) & (4) of the Amendment Act, 1984 ]

- (1) Every authority of the University shall as may be, after the commencement of this Act, be constituted in accordance with the provisions of the principal Act, and of the Statutes of the University, as amended by this Act and until any such authority is constituted, the authority functioning immediately before such commencement shall continue to exercise all the powers and perform all the duties under the principal Act, and the Statutes, so amended.
- (2) the *Upacharya* (Vice Chancellor), the *Karma-Sachiva* (Registrar), the *Artha-Sachiva* (Treasurer) and the *Granthagarika* (Librarian) holding office immediately before the commencement of this Act, shall, on and from such

<sup>1.</sup> Substituted vide Sec. 27(14) of the Amendment Act, 1984

commencement hold their respective offices for the same tenure and upon the same terms and conditions as they held it immediately before such commencement.

- (3) The *Acharya* (Chancellor), *Adhyakshas* of the Institutes and the Chhatra-Parichalaka (Proctor) shall, as soon as may be, after the commencement of this Act, be appointed in accordance with the provisions of the principal Act and the Statutes of the University as amended by this Act and the person holding any such office immediately before such commencement shall continue to hold that office until his/her successor enters upon his/her office.
- (4) The person holding the office of the Dean of Student Welfare immediately before the commencement of this Act, shall continue to hold that office until the Director of Physical Education, Sports, National Service and Student Welfare enters upon his/her office.

#### Savings

[ Vide Sec. 29 of the Amendment Act, 1984 ]

Anything done, any action taken or any degree or other academic distinction conferred by the Visva-Bharati before the commencement of this Act shall, notwithstanding any change made by this Act in the constitution of the *Samsad* (Court), the *Karma-Samiti* (Executive Council), the *Siksha-Samiti* (Academic Council), or any other authority of the University, be valid as if such thing were done, action were taken or degree or other academic distinction were conferred under the provisions of the principal Act as amended by this Act.

Powers of Paridarsaka (Visitor) to make appointment in certain cases

[ Vide Sec. 30 of the Amendment Act, 1984 ]

If any difficulty arises with respect to the establishment of any authority of the University or in connection with the first meeting of any authority of the University, the *Paridarsaka* (Visitor) may, in consultation with the *Upacharya* (Vice-Chancellor), by order make any appointment or do anything which appears to him/her necessary or expedient for the proper establishment of that authority or for the first meeting of that authority.

## Annexure-I referred to in Statute 19(8)(c)

## Vidya-Bhavana (Institute of Humanities and Social Sciences)

- 1. Department of Economics and Politics
- 2. Department of History
- 3. Department of Ancient Indian History, Culture & Archaeology
- 4. Department of Geography
- 5. Department of Philosophy and Comparative Religion
- 6. Centre for Journalism and Mass Communication
- 7. Department of Anthropology

#### Siksha-Bhavana (Institute of Science)

- 1. Department of Physics
- 2. Department of Chemistry
- 3. Department of Mathematics
- 4. Department of Zoology
- 5. Department of Botany
- 6. Department of Statistics
- 7. Department of Computer and System Sciences
- 8. Centre for Bio-technology
- 9. Centre for Environmental Studies

## Kala-Bhavana (Institute of Arts and Crafts)

- 1. Department of Sculpture
- 2. Department of Painting
- 3. Department of Design
- 4. Department of Graphic Art
- 5. Department of History of Art

## Sangeet-Bhavana (Institute of Music, Dance & Drama)

- 1. Department of Rabindra Sangit, Dance and Drama
- 2. Department of Hindusthani Classical Music (Vocal & Instrumental)

## **Vinaya-Bhavana** (Institute of Education)

- 1. Department of Education
- 2. Department of Physical Education

# Palli Siksha Bhavana (Institute of Agricultural Science)

- 1. Department of Agronomy, Soil Science, Agricultural Engineering, Plan Physiology and Animal Science (ASEPAN).
- 2. Department of Crop Improvement, Horticulture & Agricultural Botany (CIHAB).
- 3. Department of Plant Protection, Agricultural Entomology and Plant Pathology (PP).
- 4. Department of Agricultural Extension, Agricultural Economy and Agricultural Statistics (EES).

## Palli Samgathana Vibhaga (Institute of Rural Reconstruction)

- 1. Department of Social Work
- 2. Department of Palli Charcha Kendra (P.C.K.)
- 3. Department of Silpa Sadana (Rural Craft)

## Bhasha-Bhavana (Institute of Language, Literature & Culture)

- 1. Department of Bengali
- 2. Department of English and Other Modern European Languages
- 3. Department of Sanskrit, Pali and Prakrit
- 4. Department of Hindi
- 5. Department of Oriya
- 6. Department of Arabic, Persian, Urdu and Islamic Studies
- 7. Department of Indo-Tibetan Studies
- 8. Department of Japanese
- 9. Department of Chinese Language & Culture
- 10. Department of Santali Language

## Annexure-II referred to in Statute 19(9)

- 1. Rural Extension Centre
- 2. Siksha-Charcha (Training Centre for Primary School Teachers, affiliated to Visva-Bharati Funded by Govt. of West Bengal.)
- 3. Agro-Economic Research Centre (AERC) Funded by Ministry of Agriculture, Delhi.
- 4. Indira Gandhi Centre for National Integration
- 5. Rabindra Charcha Prakalpa under Rabindra-Bhavana
- 6. Computer Centre
- 7. Centre for Mathematics Education
- 8. Rathindra Krishi Vigyan Kendra Funded by ICAR.

\_\_\_\_